

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

IB-2648 (ND)/2019

IN THE MATTER OF

Medellion Aircon.

VS.

Indirapuram Habitat Centre Pvt. Ltd.

... OPERATIONAL CREDITOR

...CORPORATE DEBTOR

SECTION

Under Section 9 IBC code 2016

Order delivered on 08.01.2020

Coram:

Ch. Mohd. Sharief Tariq

Hon'ble Member (Judicial)

Ms, Sumita Purkayastha

Hon'ble Member (Technical)

For the Petitioner/FC : Mr. Sumit Mehta, Ms. Tanisha Goyal and Ms. Lohita Majoka  
Advocates


For the Corporate Debtor :

ORDER

Counsel for the OC is present. She has placed copy of the order dated 22.08.2019 by which CIRP has been initiated against the CD viz., Indrapuram Habitate Centre pvt ltd and it is submitted that the claim has already been filed before the IRP /RP. In view of it the petition stands **disposed of**. However, liberty is granted to the OC to revive/restore the same in the event of compromise of CD with other creditors or setting aside of the said order in appeal.



(SUMITA PURKAYASTHA)  
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)